

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. †4198**

**TO BE ANSWERED ON FRIDAY, THE 20.12.2024**

**Division Bench of Prayagraj High Court**

**†4198. Shri Imran Masood:**

Will the Minister of **Law and Justice** be pleased to state:

- (a) whether the Government proposes to set up a Division Bench of Prayagraj High Court in western Uttar Pradesh to provide easy and affordable access to justice to the people residing in that region; and
- (b) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY  
OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY AFFAIRS  
(SHRI ARJUN RAM MEGHWAL)**

(a) & (b): High Court Benches are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P. (C) No. 379 of 2000 and after due consideration of a complete proposal from the State Government consenting to provide necessary expenditure and infrastructural facilities along with the consent of the Chief Justice of the concerned High Court who is required to look after the day-to-day administration of the High Court. The proposal should also have the consent of the Governor of the concerned State.

At present, there is no proposal pending with the Government to establish a Bench of Allahabad High Court in Western Uttar Pradesh.